

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
CONTEMPT PETITION (C)NO.286 OF 2012

IN

CIVIL APPEAL NO.1950 OF 2011

LABH SINGH

APPELLANT

VERSUS

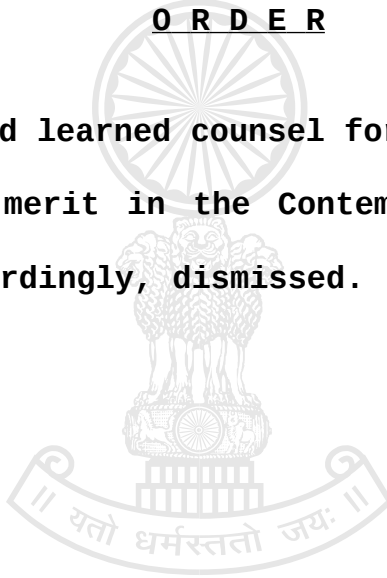
P.K. CHAUDHARY, CHIEF SEC., GOVT.OF HAR..&ORS.

RESPONDENTS

O R D E R

We have heard learned counsel for the appellant.

We find no merit in the Contempt Petition. The Contempt
Petition is, accordingly, dismissed.



.....J.
(H.L. DATTU)

JUDGMENT

.....J.
(CHANDRAMAULI KR. PRASAD)

NEW DELHI;
AUGUST 27, 2012